

National Company Law Tribunal

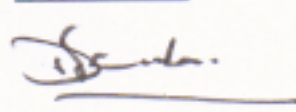
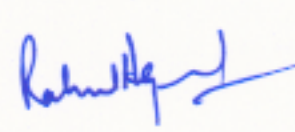
Allahabad Bench

CP NO. 71/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: Bank of Baroda Vs. Rotomac Exports Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 7 of ICD Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	D. K. Sharma	Adv.	Bank of Baroda	
2.	Anurag Khanna	Sr Adv.	> Petitioner	
3.	Rohini Aggarwal	Adv		

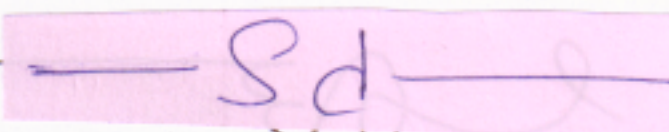
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Parties are represented by their respective counsels. The Counsel for the Corporate applicant seeks time to clarify about the present status in respect of compliance to be made as per the direction issued by the Hon'ble Allahabad High Court and if complied, so, what is its outcome. The Financial Creditor to furnish a copy of its order passed/decision taken for perusal of this Court. The Corporate Debtor Company is equally expected to inform this Court about the current status of proceedings continued or pending before the Joint Lender Forum and on the status of Resolution plan under consideration, if any, or otherwise.

A copy of this order be communicated to the Lead Bank of the JLF e.g. Bank of India for further information. The matter be listed on 23rd August, 2017.

Dated: 11.08.2017

Typed by:
P.K. Jyoti


Sri H.P. Chaturvedi, Member (Judicial)